

versions) showing reasons for delay in laying the notification mentioned at (i) of item (1) above.

[Placed in Library. See No. LT-4938/87]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Paddy Processing Research Centre (Tamil Nadu) Society, Tiruvarur, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Paddy Processing Research Centre (Tamil Nadu) Society, Tiruvarur, for the year 1986-87.

[Placed in Library. See No. LT-4939/87]

Statement indicating the result of market loans floated in October, 1987

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a statement (Hindi and English versions) indicating the result of market loans floated in October, 1987.

[Placed in Library. See No. LT-4940/87]

Copy of Trade and Merchandise Marks (Amendment) Rules, 1987, Petroleum (Amendment) Rules, 1987, Cost Accounting Records (Chemical Industries) Rules, 1987 and Khadi and Village Industries Commission (Amendment) Rules, 1987.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : I beg to lay on the Table :

- (1) A copy of the Trade and Merchandise Marks (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 1689 in Gazette of India dated the 4th July, 1987 under section 134 of the Trade and Merchandise Marks Act, 1958.

[Placed in Library. See No. LT-4941/87]

- (2) A copy of the Petroleum (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 644(E) in Gazette of India dated the 3rd July, 1987 under sub-section (4) of section 29 of the Petroleum Act, 1934.

[Placed in Library. See No. LT-4942/87]

- (3) A copy of the Cost Accounting Records (Chemical Industries) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 596 in Gazette of India dated the 8th August, 1987 under sub-section (3) of section 642 of the Companies Act, 1956.

[Placed in Library. See No. LT-4943/87]

- (4) A copy of the Khadi and Village Industries Commission (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 675(E) in Gazette of India dated the 27th July, 1987 under section 28 of the Khadi and Village Industries Commission Act, 1956.

[Placed in Library. See No. LT-4944/87]

12.07 hrs.

BUSINESS ADVISORY COMMITTEE

(Forty-Second Report)

[English]

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT) : I beg to move :

‘That this House do agree with the Forty-Second Report of the Business Advisory Committee presented to the House on the 9th November, 1987.’

MR. SPEAKER : The question is :

“That this House do agree with the Forty-Second Report of the Business Advisory Committee presented to the House on the 9th

November, 1987.”

The motion was adopted.

12.08 hrs.

CONSTITUTION (SCHEDULED TRIBES)
ORDER (AMENDMENT) BILL

[Translation]

MR. SPEAKER : Dr. Rajendra Kumari Bajpai. Mr. Ramswaroop, now you can oppose it.

SHRI RAMSWAROOP RAM (Gaya) : I want a clarification only.

MR. SPEAKER : Let her move the Bill. Thereafter you can oppose it and then you will get the clarification automatically.

(Interruptions)

MR. SPEAKER : There is no such rule under which you could ask for a clarification.

[English]

SHRI RAMSWAROOP RAM : She is ready to clarify.

[Translation]

MR. SPEAKER : Mr. Ramswaroop, why do you insist? It cannot be done under the rules. Until and unless she speaks, you cannot oppose.

[English]

First of all she has to move, then you oppose it, if you like.

(Interruptions)

[Translation]

Did I ever prevent you from opposing? You can support or oppose it, as you wish.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI) : I beg to move for leave to introduce a Bill to provide for the inclusion of certain tribes in the list of Scheduled Tribes specified in relation to the State of Meghalaya.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the inclusion of certain tribes in the list of Scheduled Tribes specified in relation to the State of Meghalaya.”

The motion was adopted.

DR. RAJENDRA KUMARI BAJPAI : I introduce the Bill.

With your permission, Sir—if you permit—I can clarify the point. There is no such proposal or move from the Government with regard to the question raised by Shri Ramswaroop Ram in the House, regarding Paswan and Dusad. We are not going to do anything against them. These are all rumours.

[Translation]

MR. SPEAKER : You have made a mountain out of a molehill.

SHRI RAMSWAROOP RAM : It was in the newspaper.

MR. SPEAKER : Bahut shore sunate the Pahalo mein dil ka,
Jo chira to katara-e
khun nikala.

[English]

PROF. MADHU DANDAVATE (Rajapur) : It was a mutual arrangement, Sir.
(Interruptions)

SHRI S. JAIPAL REDDY (Mahbubnagar) : It was a case of arranged marriage !

12.09 hrs.

STATEMENT RE : CONSTITUTION
(SCHEDULED TRIBES) ORDER
(AMENDMENT) ORDINANCE,
1987

[English]

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI) : I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Constitution (Scheduled Tribes) Order (Amendment)